

**(2020) 12 MP CK 0166**  
**In the Madhya Pradesh High Court**  
**Case No : Criminal Appeal No. 6089 Of 2020**

Sanjeet Singh And Others

APPELLANT

Vs

State Of Madhya Pradesh

RESPONDENT

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**Date of Decision :** 18-12-2020

**Acts Referred:**

Code Of Criminal Procedure, 1973 — Section 498A  
Indian Penal Code, 1860 — Section 34

**Citation :** (2020) 12 MP CK 0166

**Hon'ble Judges :** Mohd. Fahim Anwar, J

**Bench :** Single Bench

**Advocate :** Ahadulla Usmani

**Final Decision :** Allowed

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## Judgement

Mohd. Fahim Anwar, J

The appellant has been convicted under Section 498A read with Section 34 of IPC and sentenced to undergo a rigorous imprisonment for 3 year RI

with fine of Rs.1000/-, with default stipulation.

Learned counsel for the appellant has pointed out various contradictions, omissions and improvements found place in the statements of the important

prosecution witnesses. It is further submitted by learned counsel for the appellant that the appellant was on bail during trial and he had never misused

the liberty granted to him. It is also submitted at bar that jail sentence of the appellant has been suspended temporarily by learned trial Court upto

28.12.2020. There is no likelihood of coming up of this appeal for final hearing in near future due to Covid-19, hence, the jail sentence of the applicant

be suspended and he be released on bail.

Learned counsel for the respondent has vehemently opposed the application for suspension of sentence and grant of bail.

Looking to the facts and circumstances of the case and the fact that the trial Court has already suspended the sentence of the appellant, without

expressing any opinion on the merits of the case, I.A. 13351/2020 is allowed. Execution of the, remaining jail sentence of appellant is hereby

suspended till bond in the like amount to the satisfaction of trial Court for his appearance before the C.J.M. Jabalpur firstly on 25.3.2020 and on such

other dates, as may be fixed in this regard.

List the case for final hearing in due course.

C.C. as per rules.